

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 165(ND)/2017

IN THE MATTER OF:

**M/s Greenfra Engineering Pvt. Ltd.
And
M/s Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252(3)

Order delivered on 18.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER :-

For the RD/ROC

:- Mr. Manish Raj, Company Prosecutor

ORDER

Practicing Company Secretary seeks time to file the proper petition by styling it as an appeal rather than invoking the original jurisdiction of the tribunal because under section 252(1) r/w 252(3) an appeal is competent against an order passed by the Registrar of Companies in pursuance to notices issued under section 248(5). Needful shall be done within a week time.

List on 9th October 2017.

Sd-

**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

Sd-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**